

पत्रों की संख्या ... 69,612
 परीक्षाओं में बैठने
 वाले उन उम्मीदवारों
 की संख्या जिन का
 आयोग द्वारा साक्षा-
 त्कार किया गया ... 3,473

(ख) जी, नहीं श्रीमान् । भारतीय प्रशास-
 निक सेवा में पदोन्नति के लिए राज्य सिविल
 सेवा के सदस्यों के मामलों पर विचार करने
 हेतु आन्ध्र-प्रदेश और तमिलनाडु राज्यों के लिए
 गठित चयन-समितियों और भारतीय पुलिस
 सेवा में पदोन्नति के लिए राज्य पुलिस सेवा के
 सदस्यों के मामलों पर विचार करने हेतु
 आन्ध्र-प्रदेश, तमिलनाडु और पश्चिम बंगाल
 राज्यों के लिए गठित चयन समितियों की वर्ष
 1970 के दौरान बैठकें नहीं हुईं । वर्ष 1970
 के दौरान, राज्य सिविल सेवा के 50 सदस्यों
 को पदोन्नति द्वारा भारतीय प्रशासनिक सेवा
 में नियुक्त किया गया और राज्य पुलिस सेवा
 के 25 सदस्यों को पदोन्नति द्वारा भारतीय
 पुलिस सेवा में नियुक्त किया गया था ।

SHRI SAMAR GUHA : There is a
 serious report that Sheikh Mujibur Rehman
 may be executed before the next constituent
 Assembly of Pakistan meets...

श्री अटल बिहारी वाजपेयी : काम रोको
 प्रस्ताव क्यों नहीं आ सकता है ?

अध्यक्ष महोदय : किसी और रूल में आ
 सकता है, इसमें नहीं आ सकता है । It is a
 continuing process.

SHRI SAMAR GUHA : I have already
 written to you seeking permission to raise
 this issue.

श्री अटल बिहारी वाजपेयी : फिर हमें
 कोई और तरीका निकालना पड़ेगा ।

अध्यक्ष महोदय : कोई और तरीका
 निकालिए ।

श्री अटल बिहारी वाजपेयी : फिर तो
 हमारे लिए नो कांफिडेंस पेश करने के अलावा
 और कोई चारा ही नहीं है ।... (व्यवधान)...

MR. SPEAKER : It is a continuing
 process. You have had enough opportunity
 already. It can come under some other
 rule, but not under adjournment motion.

SHRI SAMAR GUHA : What about the
 point I have raised ?

MR. SPEAKER : I have no notice of it.

SHRI SAMAR GUHA : I wanted to seek
 your permission to draw Government's
 attention to a serious report which has
 appeared that the regime in Pakistan is
 going to execute Sheikh Mujibur Rehman
 before the next meeting of their constituent
 Assembly. What is Government's reaction
 and what steps are they proposing to take to
 save him from the gallows ?

SHRI ATAL BIHARI VAJPAYEE : I
 have given notice of a call attention on this
 very subject ... (व्यवधान) ... शेख मुजी-
 बुरहमान पर मुकदमा चलाने और फाँसी की

12 hrs.

Re CALLING ATTENTION

(Query)

SHRI SAMAR GUHA (Contai) : On
 a point of submission.

श्री अटल बिहारी वाजपेयी (ग्वालियर)
 अध्यक्ष जी, आखिर मतलब क्या है ?
 ... (व्यवधान) ... क्या आपका कहना यह है कि
 जब संविधान संशोधन विधेयक पर चर्चा हो
 रही हो तो कोई काम रोको प्रस्ताव नहीं आ
 सकता है ? .. (व्यवधान) ... अब फाइनैस
 बिल पर बहस नहीं हो रही है, हम काम रोको
 प्रस्ताव ला सकते हैं । सरकार मूल्याओं की वृद्धि
 रोकने में विफल रही, सदन को चर्चा का
 अधिकार मिलना चाहिए । ... (व्यवधान) ...

धमकी देने का मामला बड़ा गम्भीर है। विदेश मंत्री सहमत हों तो कल इसको लिया जा सकता है। ... (व्यवधान)...

अध्यक्ष महोदय : जो मैं ने एलाऊ नहीं किया है उसके लिए मेरे कमरे में पूछ सकते हैं।

SHRI SAMAR GUHA : The matter I have raised is of urgent public importance. Would you not kindly draw Government's attention to it ?

MR. SPEAKER : Papers to be laid on the Table.

SHRI SAMAR GUHA : If you do not allow even questions like this, what shall we do ?

MR. SPEAKER : I did not allow him.

SHRI SAMAR GUHA : I request you to allow it.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : About the Ultadanga accident, I have given notice of a call attention motion. Yesterday you gave an assurance...

MR. SPEAKER : A statement has already been made on it.

12.04 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF CENTRAL SILK BOARD

THE DEUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I lay on the Table a copy of the Annual Report (Hindi version) of the Central Silk Board for the year 1969-70 under sec. 12A of the Central Board Act, 1948. [Placed in Library. See No. LT-797/71.]

NOTIFICATION UNDER ESSENTIAL SERVICES MAINTENANCE ACT

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a copy of Notification No. S. O. 2904 (Hindi and English versions) published in Gazette of India dated the 3rd August 1971, declaring service conneted with the supply of electrical energy to the public in the State of West Bengal or with the generation, storage or transmission of electrical energy for the purpose of supply, to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under sub-section (2) of section 2 of the said Act. [Placed in Library. See No. LT-798/71.]

12.05 hrs.

CONVICTION OF MEMBER

(Shri Ishwar Chaudhry)

MR. SPEAKER : I have to inform the House that I have received the following letter dated the 3rd August, 1971, from the Judicial Magistrate, First Class, New Delhi :—

"I have the honour to inform you that Shri Ishwar Chaudhry, Member of Lok Sabha, was tried at the New Delhi courts before me on a charge under section 188 IPC as he contravened the prohibitory order under section 144 Cr. P. C. promulgated by a competent authority by raising slogans and staging demonstration in favour of recognition of Bangla Desh. Today, he was tried according to law and I found him guilty of the aforesaid offence and sentenced him to simple imprisonment for one day."

PUBLIC ACCOUNTS COMMITTEE

SEVENTH REPORT

SHRI SEZHIAN (Kumbakonam) : I beg to present the Seventh Report of the Public Accounts Committee regarding Audit